



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**CP No.227/2012  
OA No.3857/2010**

**This the 22<sup>nd</sup> day of November, 2019**

**Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)  
Hon'ble Mr. Pradeep Kumar, Member (A)**

Surinder Kumar Dhingra  
Sr. Loco Inspector  
Northern Railway, New Delhi  
R/o A-71, Dayal Bagh  
Near Charmwood Village  
Surajkund Road, Faridabad-121 009. ...Petitioner  
(By Advocate : Shri Pradeep Kumar)

**Versus**

1. Shri B.N. Rajasekhar  
General Manager  
Northern Railway  
Baroda House, New Delhi.
  
2. Shri Ashwani Lohani  
Divisional Railway Manager  
Northern Railway  
Delhi Division, State Entry Road  
New Delhi -55. ...Respondents  
(By Advocate : Shri S.M.Arif with Ms. Shabnam Parveen).

**Order (ORAL)**

**By Hon'ble Mr. Pradeep Kumar, Member (A)**

1.0 The applicant has preferred this CP, pleading that the order given by the Tribunal in OA No.3857/2010 passed on 24.10.2011 has not been complied with. The respondents have submitted their additional affidavit wherein a copy of the orders passed by



the respondents on 23.10.2018 and 17.01.2019, in compliance to Tribunal's directions, have been annexed.

2.0 Learned counsel for the applicant, however, submits that grievance of the applicant is that the order in respect of 18% interest as per directions dated 17.7.2018 of Hon'ble Apex Court in connected SLP 14746/2018, has not been complied with by the respondents. However, respondents plead that entire order, including 18% interest, has been complied with and it is also mentioned in said both orders. Entire payment for the period, as per directions of the Hon'ble Apex Court has also been released.

3.0 Matter has been heard. In respect of CP before the Tribunal, which is in the context of order OA No.3857/2010, nothing survives. Accordingly, CP stands closed. Notices are discharged.

**(PRADEEP KUMAR)**  
Member (A)

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**(JUSTICE VIJAY LAKSHMI)**  
Member (J)